*367. SHRI K. SURYANARAYANA: Will the Minister for HOME AFFAIRS be pleased to state:

(a) whether Government have received any representation from the Government of Andhra for the inclusion of persons belonging to the castes of Yerukula, Yanadi and Loambadi in the category of Scheduled Castes in that State; and

(b) if so, what action has been taken by Government in the matter?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR) : (a) No.

(b) Does not arise.

CONSUMPTION OF LIQUOR BY THE DEFENCE SERVICES PERSONNEL

•368. SHRIMATI VIOLET ALVA: Will the Minister for DEFENCE be pleased to state:

(a) whether there is any quota fixed for consumption of liquor by officers of all ranks in the Defence Services;

(b) the quantity of liquor consumed in the officers' messes of the Defence Services in 1953, (i) all over the country and (ii) in Bombay State;

(c) the places from where liquor is purchased for Defence Services in the States where there is complete prohibition; and

(d) the number and names of wine merchants who supply liquor to Defence establishments in the country?

THE MINISTER FOR DEFENCE ORGANIZATION (SHRI MAHAVIR TYAGI): (a) There is a fixed quota for each officer in respect of issues from canteens.

(b) No separate statistics are maintained in respect of consumption of liquor in officers' messes.

(c) Through the Canteens Stores Department (India) who usually import liquor direct from abroad.

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(d) In so far as services canteens are concerned, no supplies of liquor other than those purchased through the Canteen Stores Department (India) are allowed.

RAISING OF LOAN BY ANDHRA GOVERNMENT FOR UNIVERSITY

*369. SHRI PRASADARAO: Will the Minister for FINANCE be pleased to state:

(a) whether the Andhra Government have requested for the permission of the Central Government to raise a loan for the establishment of a new University in Andhra; and

(b) if so, what action has been taken by Government on that request?

THE MINISTER FOR FINANCE (SHRI C. D. DESHMUKH): (a) No, Sir.

(b) Does not arise.

SUPPLY OF WATER IN KANPUR CANTONMENT

t*186. BABU GOPINATH SINGH: Will the Minister for DEFENCE be pleased to state:

(a) whether any provision has been made for the supply of filtered and chlorinated water to the resi dents of the Kanpur Cantonment area and the Indian Air Force area at Chakeri;

(b) whether it is a fact that only a small percentage of the population in those areas is served with tube-wells; and

(c) whether it is a fact that a scheme for the supply of filtered water to these areas has been submitted by the Development Board, Kanpur to the authorities concerned; and if so, what action has been taken in the matter?

fPostponed from the 4th March 1954.

THE MINISTER FOR DEFENCE ORGANIZATION (SHRI MAHAVIR TYAGI) : (a) and (b). Except with a view to catering to the needs of the military personnel, no provision of water supply has been made for the cantonment area. However, some civilians residing in the vicinity of the municipal area have obtained tap water supply from municipal mains, while others have installed their own tube wells.

The I.A.F. station Chakeri is a purely military station and there are no civilian residents there.

(c) Yes. A scheme costing Rs. 14 lakhs was submitted by the Cantonment Board, Kanpur, but it was not acceptable on financial considerations. The Cantonment Board has now submitted a revised proposal for a grantin-aid of Rs. 7 lakhs to start the scheme which is being examined. This scheme, however, does not extend to the I.A.F. area at Chakeri.

MERGER OF CANTONMENT AREAS IN MUNICIPAL AREAS

t*187. BABU GOPINATH SINGH: Will the Minister for DEFENCE be pleased to state:

(a) whether there is any proposal under the consideration of Government to merge certain cantonment areas with contiguous municipal areas;

(b) whether any Committees were charged with the task of formulating proposals in this regard; and

(c) if the answer to part (b) above be in the affirmative, what are their recommendations and what action has been taken on those recommen dations?

THE MINISTER FOR DEFENCE ORGANIZATION (SHRI MAHAVIR TYAGI): (a) Yes.

(b) Yes.

fPostponed from the 4th March 1954.

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(c) A tabular statement showing the recommendations of the Committees as well as action taken by the Government of India is placed on the Table of the House. [See Appendix VII, Annexure No. 174.]

LOANS GRANTED BY THE INDUSTRIAL FINANCE CORPORATION

291. DR. R. P. DUBE: Will the Minister for FINANCE be pleased testate the number of cases in which there has been default (i) in the repayment of the principal of any loan granted by the Industrial Finance Corporation and (ii) in repayment of interest on any such loan?

THE DEPUTY MINISTER FOR FINANCE (SHRI A. C. GUHA) : The required information as on the 31st December, 1953, is as under:—

Numl Comp	of	Number of loan accounts
(i) Defaults in pay- ment of instal ments of princi- pal 17 22		
(ii) Defaults in pay- ment of interest	10	16

N.B.—Total number of loan accounts sanctioned as on 31st January, 1954—131 (102 companies).

BUILDINGS AND OTHER ASSETS OF RESERVE BANK

292. SHRI P. C. BHANJ DEO: Will the Minister for FINANCE be pleased to state:

(a) the value of buildings and other assets of the Reserve Bank on 31st March 1952;

(b) the value of additions to those assets during the year 1952-53;

(c) the amount of depreciation charged on the assets during 1952-53; and

(d) the value of these assets of the Bank on ?'tt March 1953?